

1	2	3	4
2001-2002	3000.00	2450.44	81.68
2002-2003	3100.00	2474.11	79.81
2003-2004	3200.00	2436.90	76.15
2004-2005	2500.00	2738.73	109.55
2005-2006	3000.00	2818.82	93.93
2006-2007	3500.00	3630.51	103.73
2007-2008	5105.00	6015.34	117.83
2008-2009	7500.00	7571.83	100.96

Under-Utilization of funds for CSS

3582. SHRI RAJKUMAR DHOOT : Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that many States have not been able to utilize funds given to them for Centrally Sponsored Schemes (CSS);

(b) if so, the details thereof; and

(c) its impact on the timely and full implementation of such schemes?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY) : (a) to (c) State-wise release of funds under the Centrally Sponsored Schemes (CSS), as well as monitoring of their utilization by each State, is undertaken by the respective Central Government Ministry/Departments implementing the CSS. Details pertaining to release of funds, their utilization etc. State-wise are available with the Central Government Ministries/Departments concerned.

A scheme titled Plan Accounting and Public Finance Management System also called as Central Plan Scheme Monitoring System (CPSMS) has been launched in 2008-09. The scheme is being implemented by the Controller General of Accounts and will generate State/Scheme wise releases of Central plan schemes.

Intellectual property rights

3583. SHRI P. R. RAJAN : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government allowed any intellectual property rights to lawyers to operate in India;

(b) whether IISc, IIT and CSIR have sold any of their product or process patents to any of the US based companies; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI PRITHVIRAJ CHAVAN) : (a) The Intellectual property rights are private rights and the right holder

can assign, license, transfer or sell the rights to others depending upon his commercial and other interests.

(b) and (c) Yes, Sir. The following 12 patents have been assigned/licensed to various US based companies by Indian Institute of Technologies (IIT), Delhi and Council of Scientific and Industrial Research (CSIR) :

Patents Assigned/Licensed to various US based companies

Sl.No.	Institute	Number of Patent(s)	Assigned/Licensed
1.	IIT (Delhi)	1	M/s SIP Industries, Houston, USA (Assigned)
2.	CSIR	1	GE, USA (Assigned)
		3	Signal Stop LLC, USA (Assigned)
		6	M/s IndUS Pharmaceuticals, USA (Licensed)
		1	Nostrum Pharmaceuticals Inc., USA (Licensed)

Melting of Glaciers

3584. SHRI SHYAMAL CHAKRABORTY : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether the glaciers in India are melting due to the global warming;
- (b) whether this phenomenon has affected the Ganges and its other tributaries; and
- (c) if so, the preventive measures taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI PRITHVIRAJ CHAVAN) : (a) The world is experiencing a phase of inter-glacial period since 10,000 years, during which melting of glaciers and its eventual recession, with minor fluctuations in between, is a natural phenomenon. This holds true for glaciers in India also.

(b) Out of the total catchment area of 10, 16, 124 Km² of Ganges, only 19,700 Km² lie under the influence of glaciated terrain i.e. upto Deo Prayag. At Deo Prayag, reports indicate only 28.7% of flow is contributed by the glacier melt, while the contributions from base flow and rainfall is estimated at 71.3%. As only 5% of utilizable water comes from the glacier melt, shrinking of glaciers, if any, is not expected to impact the per capita availability of water significantly.

(c) The Government of India, has constituted the Prime Minister's Council on Climate Change to coordinate action for a national strategy in the context of global climate change. A 'National Action Plan on Climate Change' (NAPCC) has been evolved to enable the country adapt to climate change